

lished documents which are already easily available.

Crop Insurance Scheme

1172. SHRI SYED SHAHABUDDIN: Will the Minister of AGRICULTURE be pleased to state:

(a) the salient features of the Crop Insurance Scheme as modified in the light of the recommendations of the Study Group and applicable to the Rabi Crops 1988-89 onwards;

(b) the State-wise Rabi increase covered by the scheme in hectares and its percentage to total acreage under Rabi Crop;

(c) the procedure for payment of premia and for filing of claim and for processing the claim and;

(d) the actual average time lag between filling of claim and payment thereon, and the period envisaged under the modified scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) and (b) The modifications in the Comprehensive Crop Insurance Scheme (CCIS) to be effective from Rabi 1988-89 onwards are still under the consideration of the Government.

(c) Under the CCIS the credit disbursing agencies at the time of sanctioning of the loans for the insured crops deduct the insurance charges and remit the same to the General Insurance Corporation of India (GIC). The CCIS does not envisage lodging of any claims, either by the farmers or by the credit disbursing agencies. It has been prescribed in this regard that the State Governments would conduct requisite number of crop cutting experiments in the notified areas for the insured crops at the end of every season and submit to the GIC the yield data worked out on the basis

of such experiments. Thereafter, the GIC within two months of the receipt of the yield data calculates the quantum of the indemnity claims that are payable to the concerned farmers in every State and furnishes to the Government for approval the details of such claims.

(d) The average time lag between the submission to the Government by the GIC of the details of the claims that are payable to the concerned farmers in a State and the payment thereof after approval of the Government, is of one month, provided the claims are in order and the State Governments pay its one third share immediately. However, no time limit is prescribed under the CCIS, in this regard.

Probe into functioning of various departments of Directorate of Transport Delhi Administration

1173. SHRI KAMLA PRASAD SINGH:
SHRI KAMLA PRASAD RAWAT:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a probe was ordered by him into the functioning of various departments of the Directorate of Transport, Delhi Administration and he asked for a report regarding malpractices pointed out by him;

(b) if so, the details thereof and the result of the investigations carried out;

(c) the steps taken to check the malpractices in future and to improve the working of the Transport Directorate; and

(d) the amount of road tax collection during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT: (SHRI RAJESH PILOT) : (a) and (b) Directorate of Transport was asked to probe into the matters of—